

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 219 OF 2019 &
IA NO. 1102 OF 2019**

Dated : 17th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Indian Railways	...	Appellant(s)
Versus		
State Load Despatch Centre	...	Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran, Sr. Adv.
Mr. Pulkit Agarwal

ORDER

Admit.

Issue notice to respondents on stay application as well as on main appeal, returnable on 14.08.2019. Dasti, in addition, is permitted.

Ad-interim stay is granted as sought for till the next date of hearing.

List the matter on **14.08.2019**. In the meantime, pleadings may be completed.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/mkj

